

**GOVERNMENT OF INDIA  
PANCHAYATI RAJ  
LOK SABHA**

UNSTARRED QUESTION NO:4061  
ANSWERED ON:13.08.2015  
Post of Sarpanch  
Mishra Shri Bhairon Prasad

**Will the Minister of PANCHAYATI RAJ be pleased to state:**

- (a) whether any High Court of the country has made observation to treat the post of sarpanch in the village Panchayats as a single post and keep it out of purview of reservation;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

**Answer**

MINISTER OF STATE FOR PANCHAYATI RAJ  
(SHRI NIHAL CHAND)

(a) The Constitution mandates one third reservations for women in seats and offices of chairpersons of Panchayats as well as reservations for Scheduled Castes and Scheduled Tribes in seats and offices of chairpersons of Panchayats in proportion to their population. Panchayat is a state subject, and States make laws/rules regarding reservation of seats in Panchayats within the broad framework of the Constitution. The Ministry of Panchayati Raj has not received any notice regarding such cases.

(b) & (c): Does not arise.

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